

(A)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No. 285 of 2005
in
O.A. No.2329 of 2003

New Delhi, this the 6th day of January, 2006

**HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)**

**Shri Somdutt Sharma
Retd. PGT (SKT)
R/o 1179/4, Urban Estate,
Gurtaon.**

.....Applicant
(By Advocate : Ms.Meenu Mainee for Shri Arun Bhardwaj)

Versus

**Shri Rajender Kumar
Director of Education
Government of NCT of Delhi,
Old Sectt., Delhi-54.**

.....Respondent.
(By Advocate : Ms.Simeran for Mrs. Avnish Ahlawat)

ORDER (ORAL)

Hon'ble Shri Shunker Raju, Member (J) :

In view of the orders passed by the Apex Court on 8.12.2005 staying the contempt proceedings, CP is disposed of with liberty to the parties to revive the CP at an appropriate stage in accordance with law, if so advised.

Notice is discharged.

S. Raju
(Shanker Raju)
Member (J)

/ravi/

V.K. Majotra
(V.K. Majotra) 6.1.06
Vice Chairman (A)